

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 110**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.

Vs.

Ninex Developers Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)**

**Order delivered on 26.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Rakesh Kumar, Mr. Rohit Bohra, Advs, for RP.  
Mr. Vivek Sinha, Mr. Himanshu, Mr. Vivek Malik, Mr.  
Kartikeya Jain, Advs. for Ex-Management.

**ORDER**

**IA-696(PB)/2020:-**

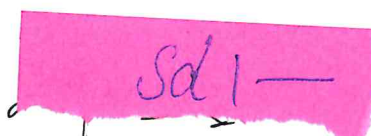
This is an application filed under Section 12(2) of the Code, 2016 with a prayer for extension of Corporate Insolvency Resolution Process period for further 90 days beyond 180 days which has already expired on 21.01.2020. The application is supported by the resolution passed by the CoC in its 4<sup>th</sup> meeting held on 27.12.2019, has armed the resolution professional to file the present application for extension of time. The resolution at agenda item no. B-3 has been carried out by 90.04 % voting share. Learned counsel for the RP has also placed on record the voting sheets of said meeting.

We are satisfied that a case is made out for extension of time in order to reach a Corporate Insolvency Resolution Process in respect of the Corporate Debtor. Accordingly, the application is allowed. The time for CIR Process is extended for 90 days beyond 180 days i.e from 21.01.2020.

The application stands disposed of accordingly.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

26.02.2020  
Aarti Makker